

Repealed by Act 58 of 1980, s. 2 + Sch. 1 (w.e.f. 20-12-80).

THE INDIAN TARIFF (THIRD AMENDMENT) ACT,
1955

ACT NO. 49 OF 1955

[24th December, 1955]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

Short title

1. This Act may be called the Indian Tariff (Third Amendment) Act, 1955.

Amendment of the First Schedule.

2. (1) In the First Schedule to the Indian Tariff Act, 1934 (here- **XXXII of 1934.**
inafter referred to as the said Schedule),—

(i) in Items Nos. 11(2), 11(4), 11(5), 30(9), 30(10), 63(30) and 73(15);—

(a) in the third column, for the word "Protective" wherever it occurs, the word "Revenue" shall be substituted; and

(b) the entries in the last column headed "Duration of protective rates of duty" shall be omitted;

(ii) for Item No. 21(3), the following Item shall be substituted, namely:—

"21(3)	Glucose, liquid or solid, in which the reducing sugars, expressed as anhydrous dextrose, amount to 80 per cent. or below by weight.	Revenue	30 per cent. <i>advalorem.</i>";
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(iii) for Item No. 28(18), the following Item shall be substituted, namely:—

“28(18)	The following sodium compounds, namely :—					
	(a) Sodium phosphates.	Preferential Revenue.	36 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	..
	(b) Sodium sulphite.	Preferential Revenue.	36 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	..
	(c) Sodium bisulphite.	Preferential Revenue.	36 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	..
	(d) Sodium thiosulphate.	Preferential Revenue.	36 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	26 per cent. <i>ad valorem.</i>	..”;

(iv) for Item No. 63(34), the following Item shall be substituted, namely:—

“63(34)	Iron or steel hoops—					
	(a) Jute baling hoops.	Preferential Revenue.	24 per cent. <i>ad valorem.</i>	12 per cent. <i>ad valorem.</i>
	(b) Cotton baling hoops.	Preferential Revenue.	24 per cent. <i>ad valorem.</i>	12 per cent. <i>ad valorem.</i>
	(c) Coir baling hoops.	Preferential Revenue.	24 per cent. <i>ad valorem.</i>	12 per cent. <i>ad valorem.</i>”;

(v) in Items Nos. 64, 64(3), 64(4), 65(a), 67, 67(1), 67(2), 68, 68(2), 69(2), 70, 70(1), 70(4), 70(5), 70(6), 70(9), 72(12), 72(35), 72(36), 72(37), 72(39), 73(16), 82(3) and 85(c), in the last column headed “Duration of protective rates of duty”, for the word, figures and letters “December 31st, 1955”, wherever they occur, the word, figures and letters “December 31st, 1956” shall be substituted;

(vi) in Items Nos. 66(a) and 66(1), in the last column headed "Duration of protective rates of duty" for the word, figures and letters "December 31st, 1955", wherever they occur, the word, figures and letters "December 31st, 1958" shall be substituted;

(vii) after Item No. 66(1), the following Item shall be inserted, namely:—

"66(2)	Aluminium scrap	Revenue	25 per cent. <i>ad valorem.</i>";
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(viii) in Item No. 75, in the entry in the second column, for the words "motor vehicles and batteries", the words, figures, brackets and letter "motor vehicles, batteries and articles specified in Item No. 75(12A)" shall be substituted;

(ix) in Item No. 75(2), in the entry in the second column, for the brackets and words "(other than rubber tyres, tubes and batteries)", the brackets, words, figures and letter "[other than rubber tyres and tubes, batteries and articles specified in Items Nos. 75(12A) and 75(16)]" shall be substituted;

(x) in the Note below Item No. 75(3), for the figures and brackets "75(12)", the figures, brackets and letter "75(12), 75(12A)" shall be substituted;

(xi) in Item No. 75(10) (i), in the entry in the second column, for the words and brackets "piston assembly (*viz.*, pistons, piston rings and gudgeon pins)", the words, figures, brackets and letter "piston assembly, pistons, piston rings and gudgeon pins, other than those specified in Item No. 75(12A)" shall be substituted;

(xii) after Item No. 75(12), the following Item shall be inserted, namely:—

75(12A)	The following articles adapted for use as parts and accessories of internal combustion engines of all kinds but excluding such articles as are adapted for use exclusively as parts and accessories of internal combustion engines of agricultural tractors and aeroplanes, namely:— Trunk piston assembly of diameter 6 inches and below, trunk pistons of diameter 6 inches and below, trunk piston rings (excluding chromium plated rings) of diameter 6 inches and below and gudgeon pins for trunk pistons of diameter 6 inches and below.	Protective.	50 per cent. <i>ad valorem.</i>	December 31st, 1957";
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(xiii) for Item No. 75(16), the following Item shall be substituted, namely:—

"75(16)	The following articles and parts thereof adapted for use as parts and accessories of motor vehicles, but excluding such articles and parts thereof as are adapted for use exclusively as parts and accessories of agricultural tractors, namely :— Sparking plugs of 14 mm. and 18 mm. sizes, including the resistor types but excluding integrally screened types.	Protective.	92½ per cent. <i>ad</i> <i>valorem.</i>	December 31st, 1960";
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(2) The amendments made in the said Schedule by clauses (i), (ii), (iii) and (iv) of sub-section (1) shall come into force on the first day of January, 1956.